

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 03.01.2002

CP No. 33/2001 (OA No. 60/96)

1. M.N.Khan s/o Shri Nihal Ahmed Khan r/o 37, Kidwai Nagar, Near Imlî Wala Phatak, Jaipur, working as Scientist 'C' O/o the Central Ground Water Board, Jaipur.
2. I.K.Sharma s/o Shri Guljari Lal Sharma, Scientist 'C' presently working in the office of Central Ground Water Board, Jaipur.

..Petitioners

Versus

1. Shri B.N.Nawalawala, Secretary, Ministry of Water Resources, Shram Shakti Bhawan, New Delhi.
2. Dr. D.K.Chadda, Chairman, Central Ground Water Board, Ministry of Water Resources, CGO Complex, Fəridəbəd.

.. Respondents

Mr. Prəhlad Singh, counsel for the petitioners.

Mr. N.C.Goyal, counsel for the respondents

CORAM:

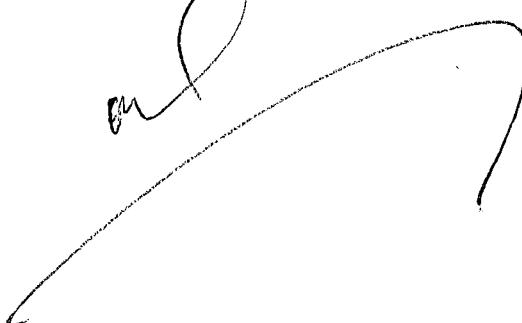
Hon'ble Mr. Justice O.P.Gərg, Vice Chairman

Hon'ble Mr. Gopal Singh, Administrative Member

ORDER

Per Hon'ble Mr. Justice O.P.Gərg, Vice Chairman

Heard Shri Prahlad Singh, learned counsel for the petitioners as well as Shri N.C.Goyal appearing on behalf of the defending respondents.



2. In this Contempt Petition, which arises out of OA No.60/96, in which in order was passed on 12.2.1998. This order was affirmed by Hon'ble the High Court. Shri N.C.Goyal pointed out that the petitioners have earlier filed a Contempt Petition, in which notices were issued and ultimately the notices were discharged on filing of an order passed by the Department in compliance of the order dated 12.2.1998 passed in OA No. 60/96.

3. After having heard the learned counsel for the parties, we find that substantial compliance of the order passed in OA NO.60/96 has been made and there is no justification for continuing this Contempt Petition. It is accordingly dismissed. Notices issued are discharged. However, if the petitioners are aggrieved against the order passed by the departmental authorities, they shall be at liberty to challenge it by appropriate proceedings.

(Gopal Singh)
(GOPAL SINGH)

Adm. Member

(O.P.GARG)
(O.P.GARG)

Vice Chairman